

**Contested commercial cases instituted on or after 1st August 2018 and disposed during the month of January-2020**

| Sr. No. | Court   | District  | Case No.            | Petitioner Name VS Respondent Name                         | Advocate             | Date of Registration | Whether Urgent Relief was sought and Pre-Insititution Mediation did not take place (Yes / No) | Date of Decision  | Days for disposal           | Nature of Disposal (Contested / Settled) | Date of execution of decree | Number of days for execution of decree from date of decision | Act Section                                    |
|---------|---|-----------|---------------------|--|----------------------|----------------------|---|---|-----------------------------|--|-----------------------------|--|--|
| 1       | Ms. Pinki, District Judge, Comercial Court-01                 | CENTRAL   | NIL                 |  |                      |                      |   |   |                             |  |                             |  |  |
| 2       | Sh. Rajneesh Kumar Gupta, District Judge, Commercial Court-02 | CENTRAL   | NIL                 |  |                      |                      |   |   |                             |  |                             |  |  |
| 3       | Sh. Mahesh Chandra Gupta, District Judge, Commercial Court-03 | CENTRAL   | NIL                 |  |                      |                      |   |   |                             |  |                             |  |  |
| 4       | Ms Nisha Saxena, District Judge, Commercial Court-04          | CENTRAL   | CS(COMM)327/2019    | KARUNA ABHUSHAN PVT. LTD. VS. ACHAL KEDIA                  | ANIL KUMAR PANDEY    | 18.03.19             | NO  | 25.01.2020  | 10 MONTHS AND 7 DAYS        | DECREE                                   |                             |  | 74 OF RECOVERY OF MONEY                        |
|         |   |           | ARB/TN/70/2018      | ISLAMIC BOOK SERVICE PVT. LTD. VS. ROHIT PAPER CO AND ORS. | DEWAN SINGH          | 08.08.18             | NO  | 29.01.2020  | 1 YEAR 5 MONTHS AND 21 DAYS | DISMISSED                                |                             |  | 34 OF ARBITRATION AND CONCILIATION ACT         |
|         |   |           | CS(COMM)2218/2019   | ICICI BANK LTD. VS. GOURAV AND ANR.                        | PUNIT KUMAR BHALLA   | 23.09.19             | NO  | 29.01.2020  | 4 MONTHS AND 6 DAYS         | DECREE                                   |                             |  | 74 OF RECOVERY OF MONEY                        |
| 5       | Sh. Ashwani Kr. Sarpal, District Judge, Commercial Court-05   | CENTRAL   | OMP COMM 4/2020     | JAMSHED KHAN V/S M/S BHARTI AIRTEL LTD & ORS               | MS ARCHANA CHHIBBER  | 25.03.2019           | NO  | 25.01.2020<br>Note: The case is transferred to this court on 20.01.2020 | 5                           | CONTESTED                                |                             |  | Civil Cases-- ARBITRATION U/S 34               |
| 6       | Sh. Manmohan Sharma, District Judge, Commercial Court-06      | CENTRAL   | CS (COMM)/819/2019  | JSL ISPAT PVT. LTD. VS C.K.INFACTURATURE                   | SH. PANKAJ SINGHAL   | 25-05-2019           | NA  | 28-01-2020  |                             | DECREED                                  |                             |  |  |
|         |   |           | CS (COMM)/2529/2019 | PUMA SE VS ASHOK KUMAR                                     | MS. PAYAL            | 21-10-2019           | NA  | 31-01-2020  |                             |  | DECREED                     |  |  |
| 7       | MS. ANJU BAJAJ CHANDNA, DISTRICT JUDGE (COMMERCIAL COURT)-01  | NEW DELHI | CS-57376/2016       | JPPC LEASE CREDIT LTD. VS. ANSAL HOUSING CONTRUCTION       | SH. R. GOPAL KRISHNA | 1/11/16              | NA  | 1/25/20   | 2748                        | DECREED                                  | NA                          | NA   | SPECIFIC PERFORMANCE UNDER SPECIFIC RELIEF ACT |
|         |   |           | ARB-8265/2017       | UNION OF INDIA VS. ALOK KANSAL                             | SH. HEMANT PAYAK     | 12/6/17              | NA  | 1/31/20   | 2181                        | DISMISSED                                | NA                          | NA   | U/S 34 OF ARBITRATION AND CONCILIATION ACT     |
| 8       | SH. GURVINDER PAL SINGH, DISTRICT JUDGE (COMMERCIAL COURT)-02 | NEW DELHI | Nil                 | Nil  | Nil                  | Nil                  | Nil   | Nil   | Nil                         | Nil                                      | Nil                         | Nil  | Nil  |
| 9       | SH. NARINDER KUMAR, DISTRICT JUDGE (COMMERCIAL COURT)-03      | NEW DELHI | CS/17/2020          | PUPPY SHARMA Vs RAMROOP SINGH AND ANR                      | JITENDER SOLANKI     | 27-05-2013           | NA  | 07-01-2020  | 2410                        | CONTESTED/DISMISSED                      | NA                          | NA   | 37 Recovery of Money                           |

